

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.4150
TO BE ANSWERED ON 11.08.2016**

GAS BASED POWER PROJECTS

4150. SHRI GODSE HEMANT TUKARAM:

**Will the Minister of POWER
be pleased to state:**

- (a) whether various power generation units in the public sector are not functioning properly thus leading to shortage of power in the country ;**
- (b) if so, the details thereof;**
- (c) whether State Governments have submitted any proposals for setting up of gas based power projects, and if so, the details thereof, State-wise;**
- (d) whether the Union Government has accorded approval to all such power projects; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) & (b): No, Madam.

(c) to (e): Electricity is a concurrent subject. As per the Electricity Act, 2003, electricity generation is a delicensed activity and any State or generating companies set up by the State may establish a gas based power project taking into consideration issues like viability, availability of gas, etc.
